Uttar Pradesh Shasan

Sansthagat Vitta, Kar Evam Nibandhan Anubhag -2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no KA.NI.-2-666 /XI-9(42)/17- U.P. Act-1-2017-Order-(124)-2017 Dated April \9.2018;-

NOTIFICATION

No..-KA.NI.-2- 66 6 XI-9(42)/17- U.P.Act-1-2017-Order- (124)-2018 Lucknow: Dated: April 19, 2018

In exercise of the powers conferred by section 128 of the Uttar PradeshGoods and Services Tax Act. 2017 (U.P. Act no. 1 of 2017), read with section 21 of the Uttar Pradesh genral clauses Act, 1904 (U.P. Act no. 1 of 1904), the Governor, on the recommendation of the Council, hereby rescinds the notification no.KA.NI-2-157/XI-9 (47)/17- U.P. Act-1-2017-Order-(105)-2018 dated 31-01-2018, except as respects things done or omitted to be done before such rescission.

2- This notification shall be deemed to have come into force from the 7th day of March,2018.

By Order,

(Alok Sinha) Apar Mukhya Sachiv